

of the People Act, 1951 :—

- (i) The Conduct of Elections (Fourth Amendment) Rules, 1971, published in Notification No S O 5573 in Gazette of India dated the 23rd December, 1971
- (ii) The Conduct of Elections (Amendment) Rules, 1971 published in Notification No S O 70 (E) in Gazette of India dated the 28th January 1972 [*Placed in Library See No LT-1493/72*]
- (2) A copy each of the following Notifications (Hindi and English Versions) under sub-section (1) of section 9 of the Representation of the People Act, 1950 —

- (i) S O 5006 published in Gazette of India dated the 28th October, 1971 making certain corrections in Schedule VIII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Madhya Pradesh.
- (ii) S.O 5240 published in Gazette of India dated the 24th November, 1971 making certain corrections and amendments in Schedule XI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Mysore
- (iii) S.O 5251 published in Gazette of India dated the 29th November, 1971 making certain corrections and amendments in Schedule IV to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Gujarat
- (iv) S O. 5359 published in Gazette of India dated the 3rd December, 1971 making certain amendments in Schedule

I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andhra Pradesh

- (v) S O 32 (E) published in Gazette of India dated the 14th January, 1972 making certain amendments in Schedule VI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Jammu and Kashmir [*Placed in Library See No LT-1494/72*]

PROCLAMATIONS REVOKING PRESIDENT'S
RULL IN MYSORE AND TRIPURA

SHRI NITIRAJ SINGH CHAUDHARY

With your permission, Sir, on behalf of
Shri K C Pant,

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under article 356 (3) of the Constitution —

- (1) Proclamation dated the 20 March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th March, 1971 in relation to the State of Mysore published in Notification No G S R 200 (F) in Gazette of India dated the 20th March, 1972.
- (2) Proclamation dated the 20th March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st January, 1972 in relation to the State of Tripura, published in Notification No G S R 201 (E) in Gazette of India dated the 20th March, 1972. [*Placed in Library. See No LT-1495/72*]